

HIGH COURT AT CALCUTTA

LIST OF HOLIDAYS DURING 2018

New Year's Day	January 1 st	Monday
Saraswati Puja	January 22 nd	Monday
Netaji's Birthday	January 23 rd	Tuesday
Republic Day	January 26 th	Friday
Doljatra	March 1 st	Thursday
Good Friday	March 30 th	Friday
Easter Saturday	March 31 st	Saturday
Rabindranath's Birthday	May 9 th	Wednesday
Summer Vacation	May 21 st To June 2 nd	Monday To Saturday
Id-ul-Fitre	To be notified later on	To be notified later on
Independence Day	August 15 th	Wednesday
Id-uz-Zoha (Bakrid)	To be notified later on	To be notified later on
Muharram	September 21 st	Friday
Gandhiji's Birthday	October 2 nd	Tuesday
Mahalaya	October 8 th	Monday
Annual Vacation (including Durga Puja, Lakshmi Puja, Kali Puja, Pratipada & Bhatridwitiya)	October 15 th To November 9 th	Monday To Friday
Jagaddhatri Puja	November 17 th	Saturday
Fateha-Duaz-Daham	November 21 st	Wednesday
Guru Nanak's Birthday and Parswanath's Rathajatra	November 23 rd	Friday
Christmas Vacation	December 24 th to 31 st	Monday To Monday

Note I : Public Holidays on account of Netaji's Birthday (23rd January) coincides with Traditional Court Holiday on account of Second Day of Saraswati Puja.

Note II : Public Holidays on account of Bengali New Year (April 15th), Buddha Purnima (April 29th) and Janmastami (September 2nd) fall on Sundays and Executive Holidays on account of Chaitra Sankranti / Birthday of Dr. B. R. Ambedkar (April 14th) fall on 2nd Saturday.

Note III : Jagaddhatri Puja (17th November) fall on 3rd Saturday happen to working Saturday for the Registry of the High Court.

Note IV : In accordance with the Full Court Resolution dated 6.8.1992 second and fourth Saturdays of the respective Calendar month have been declared as Court Holidays.

Note V : Holidays on account of Muslim Festivals viz. Id-ul-Fitre and Id-uz-Zoha (Bakrid) will be declared later on, depending on visibility of moon.

Note VI : In accordance with the Full Court resolution dated 01.12.2015 in the event the High Court declares an unscheduled Holiday, The Hon'ble The Chief Justice may exercise discretion to declare any "Non-working Day" as "Working Day" upon 07 (seven) days' notice, on consultation with Bar.